

THE SICK TEXTILE UNDERTAKINGS (NATIONALISATION)
AMENDMENT ACT, 1995

No. 40 OF 1995

[8th September, 1995.]

An Act to amend the Sick Textile Undertakings (Nationalisation) Act, 1974 and the Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Act, 1986.

BE it enacted by Parliament in the Forty-sixth Year of the Republic of India as follows:—

Short
title.
and com-
mence-
ment.

1. (1) This Act may be called the Sick Textile Undertakings (Nationalisation) Amendment Act, 1995.

(2) It shall be deemed to have come into force on the 27th day of June, 1995.

Amend-
ment of
Act 57
of 1974.

2. In the Sick Textile Undertakings (Nationalisation) Act, 1974, after section 11, the following section shall be inserted, namely:—

Special
provision
for dis-
posal of
assets of
the sick
textile
under-
takings
in certain
circum-
stances.

“11A. If the National Textile Corporation considers it necessary or expedient for the better management, modernisation, restructuring or revival of a sick textile undertaking so to do, it may, with the previous sanction of the Central Government, transfer, mortgage, sell or otherwise dispose of any land, plant, machinery or any other assets of any of the sick textile undertakings:

Provided that the proceeds of no such transfer, mortgage, sale or disposal shall be utilised for any purpose other than the purpose for which the sanction of the Central Government has been obtained.”

Amend-
ment of
Act 30 of
1986.

3. In the Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Act, 1986, after section 10, the following section shall be inserted, namely:—

Special
provision
for dis-
posal of
assets of
the
textile
under-
takings
in certain
circum-
stances.

“10A. If the National Textile Corporation considers it necessary or expedient for the better management, modernisation, restructuring or revival of a textile undertaking so to do, it may, with the previous sanction of the Central Government, transfer, mortgage, sell or otherwise dispose of any land, plant, machinery or any other assets of any of the textile undertakings:

Provided that the proceeds of no such transfer, mortgage, sale or disposal shall be utilised for any purpose other than the purpose for which the sanction of the Central Government has been obtained.”.

Ord. 7
of 1995.

4. (1) The Sick Textile Undertakings (Nationalisation) Amendment Ordinance, 1995, is hereby repealed.

Repeal
and
saving.

57 of 1974.

30 of 1986.

(2) Notwithstanding such repeal, anything done or any action taken under the Sick Textile Undertakings (Nationalisation) Act, 1974 and the Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Act, 1986, as amended by the Ordinance so repealed, shall be deemed to have been done or taken under the corresponding provisions of those Acts, as amended by this Act.